

ITEM NO.45

COURT NO.2

SECTION XII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 26436-26437/2015

(Arising out of impugned final judgment and order dated 25-04-2014 in AS No. 874/2001 25-04-2014 in TA No. 919/2009 passed by the High Court of Judicature at Madras)

SHAIK AKBAR AND ORS. & ORS.

Petitioner(s)

VERSUS

SYED NIZAMUDDIN AND ORS. & ORS.

Respondent(s)

(IA No. 6336/2022 - APPLICATION FOR TAKING ON RECORD
IA No. 107030/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 43491/2022 - PASSING APPROPRIATE ORDER OR DECREE UNDER
ARTICLE 142 OF THE CONSTITUTION
IA No. 64515/2024 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 5/2015 - PERMISSION TO FILE ANNEXURES)

Date : 06-08-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) Mr. Gurukrishnakumar, Sr. Adv.
Mr. M. F. Philip, Adv.
Mr. Karamveer Singh Yadav, Adv.
Mr. Ashwin Kumar, Adv.
Mr. A. Karthik, AOR

For Respondent(s) Mr. S. Rajappa, AOR
Ms. Jyoti Parashar, Adv.
Mr. R Gowrishankar, Adv.
Ms. G Dhivyasri, Adv.
Mr. V Prabhakar, Sr. Adv.

Mrs. S. Yamunah Nachiar, AOR

Mr. Trideep Pais, Sr. Adv.
Ms. Shweta Kapoor, Adv.
Ms. Shambhavi Gour, Adv.
Ms. Kheyali Singh, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Learned counsel appearing for the parties' state that Hon'ble Mr. Justice V. Ramasubramanian, former Judge, Supreme Court of India, may be appointed as a Mediator to resolve the disputes between the parties and intervenor. It may be noted that the parties to the Special Leave Petitions have already settled their disputes.

The learned Mediator is entitled to fix reasonable fee.

Re-list after six weeks or after the report is received from the learned Mediator, whichever is earlier.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR